

[Dr. Henry Austin]

As regards my constituency of Ernakulam I have here a copy of the leading newspaper of Kerala with a circulation of over 5 lakhs which has displayed on its front page on the 11th of this month a picture of a 3-mile breach caused by the sea between Munambam and Cherai, as a result of which 3,000 people have been uprooted. They are home less now. According to this paper, the *Mathrubhoomi*, if this erosion continues for another two weeks, the sea will be washing the coastal area inside, that is the backwaters of Ernakulam City. The Cochin Harbour is in danger and the new project which is the hope of Kerala, the Ship-building Yard itself will be at stake. 16 miles south and 16 miles north of this breach, three to four thousand fisherman have been uprooted. They have no homes. Therefore, I would request the hon Minister to despatch a high power commission immediately for an on-the-spot study and for taking the necessary steps. As a temporary measure, I would suggest that all those who have been deprived of their houses due to this erosion should be provided housing sites or temporary shelter and later a massive programme of house-building should be undertaken.

As regards the other aspects, my other esteemed friends have dealt with them. Again I would say that 25 years ago when we started this agitation, some high-ranking advisers of the Maharaja were saying ; What can be done ? It is a natural phenomenon'. My esteemed friend, Minister. Dr. K. L. Rao who is very much seized of the situation and is doing his very best, even he, says that this is a natural phenomenon. I would say no, people in other parts of the world do not consider problems like this as such irremediable national calamities. Take the case of Holland, most of which lies below the sea level. But they have erected sea walls to stem the onslaught of the sea. Here in Kerala land is scarce and is very precious. If it is allowed to be eaten away like this, I would say it is callous negligence. I would therefore highlight this aspect of the situation so that effective steps may be taken to save not only the poor people of Kerala and their living space but also the State and the country which gains immensely from the rare minerals available in those areas, to which I have already referred. There is also the fishing industry which is affected. The backward regions are affected. So this is a

national problem and as such I would suggest that a mission be sent immediately to survey the situation and steps may be taken to persuade the Planning Commission and other appropriate agencies to take the necessary steps to stem the erosion immediately.

DR. K. L. RAO : I have not heard of the particular breach, to which the hon. member has referred. But I will ask the Kerala Government to deal with this breach and also send an expert to survey the place and suggest what immediate steps should be taken. I would like to assure the hon. member that we will take the necessary steps. The discussion has served a very good purpose in highlighting the problem which is necessary specially from the point of view of obtaining the finance required for the work. I am particularly thankful to the hon. Deputy Chairman of the Planning Commission who is here and is doing his best in this matter.

12.30 hrs

#### PAPERS LAID ON THE TABLE

##### Notifications under All-India Services Act

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND IN THE DEPARTMENT OF PERSONNEL (SHRI RAM NIWAS MIRDHA) : I beg to lay on the Table :

- (1) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act, 1951 :—
  - (i) The Indian Administrative Service (Fixation of Cadre Strength) Ninth Amendment Regulations, 1970, published in Notification No. G.S.R. 47 in Gazette of India dated the 9th January, 1971.
  - (ii) The Indian Administrative Service (Recruitment) Amendment Rules, 1971, published in Notification No. G.S.R. 316 in Gazette of India dated the 6th March, 1971.

- (iii) The Indian Police Service (Recruitment) Amendment Rules, 1971, published in Notification No. G.S.R. 317 in Gazette of India dated the 6th March, 1971.
- (iv) The Indian Administrative Service (Appointment) by Competitive Examination, Amendment Regulations, 1971, published in Notification No. G.S.R. 318 in Gazette of India dated the 6th March, 1971.
- (v) The Indian Police Service (Appointment by Competitive Examination) Amendment Regulations, 1971, published in Notification No. G.S.R. 319 in Gazette of India dated the 6th March, 1971.
- (vi) The Indian Police Service (Uniform) Amendment Rules, 1971, published in Notification No. G.S.R. 749 in Gazette of India dated the 22nd May, 1971.
- (vii) The All India Services (Discipline and Appeal) First Amendment Rules, 1971, published in Notification No. G.S.R. 797 in Gazette of India dated the 29th May, 1971.
- (viii) The Indian Police Service (Pay) Fourth Amendment Rules, 1971, published in Notification No. G.S.R. 798 in Gazette of India dated the 29th May, 1971. [Placed in Library. See No. LT—421/71]
- (2) A statement (Hindi and English versions) showing reasons for delay in laying the Notifications mentioned at (i) to (v) of item (1) above. [Placed in Library. See No. LT—422/71]

#### Textile Committee (Amendment) Rules

THE DEPUTY MINISTER IN THE MINISTRY OF FOREIGN TRADE (SHRI A. C. GEORGE) : On behalf of Shri L. N. Mishra, I beg to lay on the Table a copy of the Textiles Committee (Amendment) Rules, 1971 (Hindi and English versions) published in Notification No. G.S.R. 372 in Gazette of

India dated the 20th March, 1971, under sub-section (3) of section 22 of the Textiles Committee Act, 1963. [Placed in Library. See No. LT—423/71].

SHRI JYOTIRMOY BOSU (Diamond Harbour) : I had given notice earlier. May I draw your kind attention to this very big advertisement insertion given in the *Indian Express* by the Hosiery Exporters Corporation, Civil Lines, Ludhiana, which says :

“When no combing facilities for exporters of woollen hosiery

Why special import licences of wool to Monopoly Commission Combers and wool priority licences to some units ?

Is it not wastage of country's hard earned foreign exchange ?”

Will the hon. Minister kindly tell us something about it, because it is alleged that Rs. 40 lakhs have been collected from these people at the time of elections, and that is why these special licences. May I lay this paper on the Table ?

MR. SPEAKER : I am not allowing it. This will not go on record.

SHRI JYOTIRMOY BOSU : \*\*\*

President's Proclamation and order in relation to the State of Punjab and Governor's Report

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI K. C. PANT) : I beg to lay on the Table :

- (i) A copy of the Proclamation (Hindi and English versions) dated the 15th June, 1971 issued by the President under clause (1) of article 356 of the Constitution in relation to the State of Punjab published in Notification No. G.S.R. 944 in Gazette of India dated the 15th June, 1971, under article 356(3) of the Constitution. [Placed in Library. See No. LT—424/71].